

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 407**  
**IB/212/ND/2023**

**IN THE MATTER OF:**

(Prithipal Singh Gulati) Allahabad Bank ... Applicant  
(Allahabad Bank merged with Indian Bank)

**Order under Section 59.**

**Order delivered on 17.05.2023**

**CORAM:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

As the Hon'ble Supreme Court of India is seized of the matter regarding vires relating to Section 95, 96, 97, 99 & 100 of Insolvency & Bankruptcy Code, 2016, Learned Counsel for the applicant is directed to keep up to date about the Hon'ble Supreme Court's proceedings regarding this matter and inform to this Tribunal.

Let this matter be posted for 25.05.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**